

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 316**  
**168/241- 242/ND/2020**

**IN THE MATTER OF:**

Amitabh Okhandiar	.... Petitioner/Applicant
Vs.	
Clay Logix (India) Private Limited	.... Respondent

**Order under Section 241-242**

**Order delivered on 22.04.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner	:	Mr. Anand Shankar Jha, Ms. Meenakshi S. Devgan, Advs.
For the Respondent	:	Mr. Saurabh Kalia, Ms. Aastha Agarwal, Advs. For R-1-4

**ORDER**

Ld. Counsel appearing for the Petitioner seeks an adjournment.

Matter adjourned **to 10.06.2024.**

-Sd-  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

-Sd-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**

Ajay